

**Primary School Teachers,
Andhra Pradesh**

1088 Shri B. S Murthy: Will the Minister of Education and Scientific Research be pleased to state:

(a) whether any representation was recently received by Government from the associations of primary school teachers in Andhra Pradesh; and

(b) if so, the action taken thereon?

The Minister of State in the Ministry of Education and Scientific Research (Dr K L Shrimali). (a) Yes, Sir One representation was received from the Andhra Pradesh Teachers' Federation and several from various Associations of Teachers in Andhra Pradesh

(b) The representations were duly considered and appropriate replies thereto were sent to the parties concerned

Free Legal Aid

1089 Shri E M Rao: Will the Minister of Home Affairs be pleased to state

(a) the amount allocated by the Centre to Andhra Pradesh during the years 1956-57 and 1957-58 for giving free legal aid to the Adivasis to settle their disputes,

(b) the money actually spent for this purpose, and

(c) how many families have been benefited by this?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) No grant was sanctioned to the Government of Andhra Pradesh for this purpose during the years in question as they had no such scheme in their programme

(b) Does not arise

(c) Does not arise

Scheduled Tribes

1090. Shri Sanganna: Will the Minister of Home Affairs be pleased to

refer to the answer given to Unstarred Question No 1206 on the 4th September, 1957 and state:

(a) whether the revised plans for the socio-economic development of the Adivasis have since been received from all the States, and

(b) if so, the financial commitments of each State?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) Out of the States affected by reorganisation, revised plan has been received so far only from the Government of Andhra Pradesh

(b) A statement is laid on the Table of the Lok Sabha [See Appendix III, annexure No 57]

Welfare of Children of Scheduled Tribes, Scheduled Castes and ex-Criminal Tribes

1091 Shri Sanganna: Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No 1335 on the 30th August, 1957 and state the amount of grant placed at the disposal of the Government of Orissa for the welfare of the children of the Scheduled Tribes, Scheduled Castes and ex-Criminal Tribes?

The Deputy Minister of Home Affairs (Shrimati Alva): A statement is laid on the Table of the Lok Sabha [See Appendix III, annexure No 58]

Scholarship at the National Defence Academy

1092 Shri Assar. Will the Minister of Defence be pleased to state:

(a) whether it is a fact that "Parshuram Bhau Patwardhan Scholarship" is granted to those boys from Maharashtra and Karnatak who are under training in National Defence Academy, Khadakvasla; and

(b) if so, the number and names of boys who have been benefited by the same since its inception?

The Deputy Minister of Defence (Sardar Majithia): (a) Yes, to the needy cadets from Maharashtra and Karnatak at the National Defence Academy and also to such cadets at the Military College, and the corresponding Air Force and Naval Training Establishments.

(b) A statement giving this information is laid on the Table of the Lok Sabha. [See Appendix III, annexure No. 59].

Ganja Plantations

1093. Shri L. Achaw Singh: Will the Minister of Finance be pleased to state:

(a) whether it is a fact that tenders are invited for the plantation of ganja plants and the highest tender for plants is accepted by the Government; and

(b) the highest tenders accepted by Government during the years 1954-55, 1955-56 and 1956-57?

The Deputy Minister of Finance (Shri B. R. Bhagat): (a) The answer is in the affirmative.

(b) 1954-55 -/4/- per plant.
1955-56 -/6/- per plant.
1956-57 1/-/- per plant.

Payment of War Compensation Claims

1094. Shri L. Achaw Singh: Will the Minister of Defence be pleased to state:

(a) whether representations have been made to the Government of India regarding the payment of compensation to war affected people in Manipur for houses and property destroyed by enemy fire during the last war;

(b) whether it is a fact that war reparations to be paid by Japan have been written off; and

(c) if so, whether that is the reason for withholding payment of compensation for houses and property destroyed by Japanese bombing?

The Deputy Minister of Defence (Sardar Majithia): (a) Yes.

(b) Yes.

(c) No. It is only one of the reasons.

Tripura Raj Family

1095. Shri Basumatari: Will the Minister of Home Affairs be pleased to state:

(a) whether Government were aware of the economic distress of members of the Raj family of Tripura; and

(b) whether the Raj family of Tripura is considered as Tribal under the Constitution of India?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) Not all the members of the Raj family of Tripura are in economic distress.

(b) The members of the Raj-family of Tripura are considered as belonging to the S.heduled Tribe, Tripura.

Reservation for Scheduled Castes and Scheduled Tribes

1096. Shri Basumatari: Will the Minister of Home Affairs be pleased to state:

(a) the percentage of reservation of posts for Scheduled Castes and Scheduled Tribes staff in Tripura for (i) initial appointment, (ii) departmental promotions and (iii) promotions through U.P.S.C.;

(b) how much of the quota is filled up at present; and

(c) whether Government have any alternative way of assessing departmental candidates except by the Confidential Reports?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) to (c). A statement is laid on the Table of the Lok Sabha. [See Appendix III, annexure No. 60.]